

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P. (C) No. 477 of 2009**

Sudhu Kumhar Mahto @ Sudhu Kumhar and Ors. .... . Petitioners  
**Versus**

State of Jharkhand and Ors. . . . . Respondents  
**with**

**W.P. (C) No. 6202 of 2009**

Sudhu Kumhar Mahto @ Sudhu Kumhar and Ors. .... . Petitioners  
**Versus**

State of Jharkhand and Ors. . . . . Respondents  
**with**

**W.P. (C) No. 6263 of 2009**

Sudhu Kumhar Mahto @ Sudhu Kumar and Ors. .... . Petitioners  
**Versus**

State of Jharkhand and Ors. . . . . Respondents

.....  
**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

.....  
For the Petitioners : Mr. Bhaiya Vishwajeet Kumar, Advocate  
For the State : Mr. P.C. Roy, S.C.(L&C)-I  
(in W.P.C. No.477/2009 and 6202/2009)

For the Petitioners : Mr. Bhaiya Vishwajeet Kumar, Advocate  
For for the State : Mr. Manish Mishra, G.P.-V.  
(in W.P.C.No.-6263/2009)

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**11/08.09.2021**

On the joint prayer of learned counsels for the parties, put up these cases on 15.09.2021.

Office is directed to reflect the name of learned counsel, Mr. P.C. Roy, S.C. (L&C)-I in place of learned counsel, Mr. L.K. Lal, S.C.(L&C) in W.P.C. No.477/2009 and W.P.C. No.6202/2009 and also the name of learned counsel, Mr. Manish Mishra, G.P.-V in W.P.C. No.6263/2009 in place of G.P-I the cause list.

Learned counsel, Mr. Jageshwar Mahto has submitted that now learned counsel for the respondent no.5, Mr. Sardhu Mahto in W.P.(C) No.6202 of 2009 has been appointed as State counsel, as such, he will file Vakalatnama in this case by Monday i.e. 13.09.2021.

**(Kailash Prasad Deo, J.)**